

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No.....206.....1990

P. C. Mohapatra.....Applicant (s)

Versus

Union of India &amp; Others.....Respondent (s)

Sr. No.	Date	Order with Signature
1	18.6.90	<p>Heard Mr. M. M. Basu, learned counsel for the applicant.</p> <p>On going through the averments in the application and the annexures thereto it appears that as yet no final order of the disciplinary authority has been received by the applicant and accordingly no question of exhausting of the remedies available under the departmental rules could arise. In such circumstances, we are of the opinion that the application is somewhat premature and we are not inclined to admit it at this stage.</p> <p style="text-align: right;">R.H Vice-Chairman</p> <p style="text-align: right;">K.J Member (Judicial)</p>